

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1314 & 1315 OF 2018 IN
DFR NO. 3487 OF 2018**

Dated: 3rd October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Global Energy Private Limited

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. Anurag Sharma

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Mr. C. Ramanand for R-2
Mr. Sanjeet K. Trivedi
Mr. Vedant Sankhiya

ORDER

IA NO. 1300 OF 2018

(Appln. for urgent listing)

IA No.1300 of 2018 (Appln. for urgent listing) is dismissed of having become infructuous. The application is disposed of.

IA NO. 1314 OF 2018

(Appln. for leave to file appeal)

In this application, the Applicant/Appellant has prayed that it may be granted leave to file the instant appeal.

:2:

We have heard learned counsel for the Appellant and learned counsel for Respondents. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

IA No. 1315 of 2018
(Appln. for condonation of delay in filing Appeal)

There is 83 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

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Registry is directed to number the Appeal and list the matter for admission on **04.10.2018.**

(S.D. Dubey)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson